

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 60/MP/2019

Subject : Petition for seeking relief against scheduling of suo-moto power to Maharashtra State Electricity Distribution Company Limited by Western Regional Load Despatch Centre.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : Western Regional Load Despatch Centre and Others

Date of Hearing : 16.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri G. Umapathy, Advocate, MSEDCL
Ms. V. Vaishnavi, Advocate, MSEDCL
Shri Ashok Rajan, POSOCO

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking relief against scheduling of un-requisitioned power i.e. 137.66 MUs to the Petitioner by Western Regional Load Despatch Centre (WRLDC) and to direct WRLDC to refund/ adjust Rs.50.60 crore to MSEDCL which was released for this un-requisitioned power. Learned counsel requested the Commission to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 6.6.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 20.6.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**